

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI.**

CC No. 351/2019

CBI Vs. Anant Gaonkar and Others

13.08.2020

Present:- Dr. Jyotsna Sharma, Ld. PP for CBI.
None for the accused persons.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

On 18.3.2020, summons were issued to A-3 Arun Kumar Jain for his appearance before the court for 15.4.2020. However, the summons have not been received back. Meanwhile, functioning of the courts had been restricted due to spread of Covid-19. Thereafter, the matter was adjourned vide *en-bloc* adjournment orders for 13.5.2020, 11.6.2020, 10.7.2020 and for today i.e. 13.8.2020.

Today, the matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court.

Electronic notice by WhatsApp be issued to A-3 Arun Kumar Jain for his appearance before the court on the next date of hearing. Issue Notice to other accused persons also through email or *Whatsapp* for appearance in the Court on the next date of hearing. The appearance of accused before the Court, if not possible physically, shall be through the virtual mode.

Put up again on 4.9.2020, to be taken up through Video Conference in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/13.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI.**

CC No. 279/2019

CBI Vs. P.E. Lyngdoh and Others

13.08.2020

Present:- Dr. Jyotsna Sharma, Ld. PP for CBI.
Shri Atul Guleria, Ld. Counsel for A-1 and A-2.
Shri Rahul Tyagi, Ld. Counsel for A-3 and A-5.
Shri Nikhil Johri, AR for A-5

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

Today, the matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court. The case was last taken up for hearing on 18.3.2020 after which it was posted for 15.4.2020 but by then the functioning of the Courts had been restricted due to spread of COVID 19. The matter has been adjourned beyond 15.4.2020 through *en bloc* adjournment orders.

The matter is at the stage of recording prosecution's evidence. However, regular functioning of the court has not resumed and the recording of evidence has not been permitted yet save in *ex-parte* matters, by the Hon'ble High Court of Delhi.

Put up again on 17.9.2020, to be taken up through video conference in case the regular functioning of Courts does not resume by then.

**AJAY
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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/13.08.2020